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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 25/2018 in T.P. No. 83/NCLT/AHM/2017 (New) Gujarat High Court C.A. No. 309/2009 in C.P. No. 25/2006 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018

Name of the Company:

Malibu Plastica (P) Ltd.

Section of the Companies Act:

Section 392(2) of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. ASHISH SHAH

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<u>ORDER</u>

Learned PCS Mr. Ashish Shah present for Applicant in IA 25/2018.

This application is filed by the petitioner in TP 83/2017 (CA-309/2009 of Hon'ble Gujarat High Court) seeking permission to withdraw TP 83/2017 (CA-309/2009).

The resolution of the company is filed.

Permission granted to withdraw TP 83/2017(CA-309/2009).

Application is disposed accordingly.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 17th day of January, 2018.